

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 108
(IB)-298(ND) 2020

IN THE MATTER OF:

Mittal Stores, Through Mr. Vinod Mittal ... Applicant/Petitioner

Vs

Pathway Hospitalities Pvt Ltd ... Respondent

Order under Section 9 of IBC.

Order delivered on 21.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vishal Gehrana, Adv.
For the Respondent :

ORDER

In January 2020, the Applicant sought to withdraw the application.

In the month of February again the settlement was made are the parties endeavored to settle the matter. Today none appears.

Application is dismissed for default.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

